(ख) प्रति वर्ष प्रति व्यक्ति औसतन कितनी राशि व्यय की जाती है ?

रक्षा मंत्री (डा० काटजू) : (क) कोई भी व्यक्ति जो भारत का अधिवासी है, प्रादेशिक सेना में भर्ती हो सकता है बशर्ते कि उस का स्वास्थ्य ठीक हो और उस की अवस्था एक निश्चित सीमा के अन्दर हो। प्रादेशिक सेना अधिनियम १९४८ की धारा ६ तथा प्रादेशिक सेना नियम १९४८ के नियम ४ में सारा ब्यौरा दिया हुआ है।

(ख) यह सूचना देना जन-हित में न होगा, क्यों कि इस की सहायता से प्रादेशिक सेना की वर्तमान संख्या मालूम की जा सकती है।

Requisitioned Lands

1039. Shri Jhulan Sinha: Will the Minister of **Defence** be pleased to state:

(a) the total area of land requisitioned for military purposes during 1942-43 in Bilaspur-Kandhly, Dehradun;

(b) how much of it has been actually released to the owners; and

(c) the decision with regard to the rest?

The Deputy Minister of Defence (Sardar Majithia): (a) 366,14 acres.

(b) 166.53 acres.

(c) Out of 199.61 acres an area of 10.5 acres is being acquired by the U.P. Government with a view to giving compact agricultural lands to the dislodged villagers whose scattered lands are under requisition. The rest of the area is still required by the Defence Services.

Central Services

1040. Shri J. R. Mehta: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that there are certain Central Services for which selections made through All-India competitive tests conducted by the Union Public Service Commission, hold valid until all the successful candidates have been absorbed, while there are other Central Services where selections made in an identical manner hold valid only for a limited period and where in consequence fresh selections are made before all the successful candidates in the last competition have been absorbed;

(b) if so, which are the Central Services falling under either of these two categories; and

(c) what are the reasons for this differential treatment in respect of candidates eligible for Services of either of these two categories?

The Deputy Minister of Home Affairs (Shri Datar): (a) No.

(b) and (c) Do not arise.

टैक्निकल संस्थाओं को ऋण

१०४१. श्री के० सी० सोधिया : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) टैक्नीकल संस्थाओं को विद्यार्थियों को छात्रावास बनाने के लिये ऋण के रूप में १९५४–५५ और १९५५–५६ (अब तक) कितनी राशि दी गई है; और

(ख) प्रत्येक संस्था को कितनी राशि दी गई ?

शिक्षा मंत्री के सभासचिव (डा० एम० एम० दास) : (क) तथा (ख) मांगी गई जानकारी का विवरण सभा पटल पर रख दिया गया है [देखिये परिशिष्ट १०, अनुबन्ध संख्या २९]

International Bank

1042. Shri M. Islamuddin: Will the Minister of **Finance** be pleased to state the number of Indian Staff working at present in the International Bank for Reconstruction and Development?

The Minister of Finance (Shri C. D. Deshmukh): As far as Government are aware, there are three Indians working at present on the staff of the International Bank for Reconstruction and Development.

U.S.A. Assistance

1043. Sardar Akarpuri: Will the Minister of **Finance** be pleased to state:

(a) the quantum of aid that has been promised so far to India under the various Technical Assistance Programmes by U.S.A.;

(b) how much was actually given; and

(c) how much of it has been availaed of?

The Minister of Finance (Shri C. D. Deshmukh): (a) and (b). The aid authorised by U.S.A. under the Indo-U.S. Technical Cooperation Programme between 1951-52 and 1954-55 (including Development Assistance) amounts to $244 million (Rs. 116 crores approximately).

(c) The authorised aid has been fully availed of and Operational Agreements have been entered into committing all the funds made available for expenditure on agreed projects.

Smuggling of Diamonds

1044. Shri Ramachandra Reddi: Will the Minister of **Finance** be pleased to state:

(a) the value of diamonds smuggled from Goa to India during 1953-54 and 1954-55; and

(b) the expenditure incurred by Government on the anti-smuggling and preventive staff on the borders of Goa during the above years?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) There was no seizure of diamonds smuggled from Goa during the periods 1953-54 and 1954-55;

(b) The expenditure incurred by the Government of India on the anti-smuggling and preventive staff on the borders of Goa and Daman was Rs. 2410,159/- in 1953-54 and Rs. 25 41,764/- in 1954-55.

मध्य भारत में केन्द्रीय कर

१०४५. श्री अमर सिंह डामर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य भारत राज्य से आय कर के रूप में १९५३-५४ और १९५४-५५ में कितनी राशि वसूल की गई है, और कितनी राशि वसूल करना शेष है; और

(ख) उक्त वर्षों में मध्य भारत म स्थित केन्द्रीय अफीम और उत्पादन शुल्क विभागों की शाखाओं से सरकार को कितनी आय हुई है ?

राजस्व और रक्षा व्यय मंत्री (श्री ए० सी० गुहा) : (क) मध्य भारत में १९५३-५४ और १९५४-५५ में आयकर से क्रमानुसार ८२.६ लाख और ५७.८ लाख रुपये वसूल हुए; पहली अप्रैल १९५५ को वसूल की जाने वाली शेष रकम ४९.२ लाख रुपये थी ।

(ख) मध्य भारत में उत्पादन शुल्क (एक्साइज ड्यूटी) से १९५३-५४ और १९५४-५५ में क्रमानुसार १,४७,८२,००० और १,९७,६२,००० रुपये की असल आमदनी हुई ।

१९५३-५४ और १९५४-५५ मे मध्य भारत में उत्पादित अफीम से हुई आय के सम्बन्ध में आंकड़े इकटठे किये जा रहे हैं और ज्योंही यह उपलब्ध हो जायेंगे सदन की मेज पर रख दिये जायेंगा ।